

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

9. IA 1637(MB)2024
IN
C.P. (IB)/4002(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Siti Networks Ltd
Vs
Television Home Shopping Network Ltd.

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Kamil Lokhandwala, Ld. Counsel for the Applicant present.
IA-1637/2024
2. This is an Application filed u/s 60(5) by the Applicant to place on record the CIRP implementation for the period from 10.11.2023 till 10.01.2024. The same is taken on record.
3. In view of above, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

LAKSHMI GURUNG
Member (Judicial)